# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

CP No.060/00036/2016 IN OA No.060/00363/2014 & MA No.060/00624/2016

**Date of decision: 13.05.2016** 

CORAM: HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J) HON'BLE MRS. RAJWANT SANDHU, MEMBER (A)

Sukhdev Singh son of Sh. Jaswant Singh, Joint Director of Training, O/o The Director General of Employment and Training, Ministry of Skill Development and Entrepreneurship, Shivaji Stadium, New Delhi, resident of Kirpal House, 465, Phase II, Urban Estate, Patiala 147001.

...APPLICANT

BY ADVOCATE: Applicant in person.

#### **VERSUS**

Rohit Nandan, the Secretary, Government of India, Ministry of Skill Development and Entrepreneurship, Shivaji Stadium, New Delhi.

... RESPONDENT

BY ADVOCATE: None.

### **ORDER (ORAL)**

## HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J):-MA No.060/00624/2016

The MA is allowed to the extent that annexed compliance affidavit is taken on record alongwith order Annexure MA-R-1 subject to all just exceptions. Prayer in the MA for dismissing the CP as infructuous shall be dealt with while dealing with the contempt petition. The MA is disposed of accordingly.

#### CP No.060/00036/2016

1. Notice in the instant Contempt Petition was issued because ACRs of the applicant, which were required to be communicated to him within one month of the order dated 20.01.2016 passed by the Tribunal, had not been conveyed to him. However, the said ACRs were conveyed to him on 04.03.2016 as per order (Annexure MA-R-1) although the applicant submits that the same were communicated to him on 07.03.2016. Be that as it may, the ACRs had been communicated to him before notice in the contempt petition was ordered to be issued on 09.03.2016. This fact that the ACRs had been communicated to the applicant should have brought to the notice of the Bench during the hearing on 09.03.2016 so that notice in the

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contempt petition would not have been issued. The applicant is advised to be careful. Be that as it may, that part of the order of the Tribunal regarding communication of the ACRs the applicant to him stands complied with.

2. Consequently, the instant Contempt Petition is dismissed as infructuous. Notice issued to the respondent stands discharged. The applicant shall be at liberty to avail of any remedy available under the law for compliance with remaining part of the order.

(JUSTICE L.N. MITTAL)
MEMBER (J)

(RAJWANT SANDHU) MEMBER (A)

Place: Chandigarh. Dated: 13.05.2016.

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